



Execution Case No. 29/2018.

Having gone through the said explanation submitted by the Civil Judge (Jr. Div.)-cum-J.M. 1<sup>st</sup> Class, Jamshedpur, I am of the view that the said explanation is satisfactory and the same is accepted. There is no need to take any action against the said officer and the matter is hereby closed.

Since it has already been submitted by the learned counsel for the petitioners that S.A. No. 50/2019 is already pending before a Bench of this Court, there is no reason to proceed further in the present C.M.P. The same is accordingly disposed of.

**(Rajesh Shankar, J.)**

Manish